

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

ITA No.667/Bang/2019
Assessment Year : 2009-10

M/s. VRKP Steel Industries Ltd. No.952, 21 st Main Banashankari 2 nd Stage Bengaluru 560 070 PAN NO : AABCV8168L	Vs.	ACIT, Circle-7(1)(2) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	N O N E
Respondent by	:	Shri Priyadarshi Mishra, D.R.

Date of Hearing	:	20.04.2021
Date of Pronouncement	:	.04.2021

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed this appeal challenging the order dated 12.03.2019 passed by Ld CIT(A)-7, Bengaluru and it relates to the assessment year 2009-10.

2. The Ld Counsel for the assessee has furnished a letter stating that the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act for settlement of the dispute by filing Form No.1 & 2. Accordingly it is stated that the assessee wishes to withdraw the appeal.

Page 2 of 2

3. The Ld D.R did not object to the prayer made by the assessee.

4. We heard the parties and perused the record. Since the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act, 2020, we are of the view that no purpose will be served in keeping this appeal pending. Accordingly we dismiss the appeal of the assessee as withdrawn. However, the assessee is given liberty to move appropriate application for recall of the present order in accordance with the law, if the assessee intends to do so.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on Apr, 2021.

(N.V. Vasudevan)
Vice President

(B.R. Baskaran)
Accountant Member

Bangalore,
Dated Apr, 2021.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.